

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE  
TRIBUNAL  
BANGALORE**

REGIONAL BENCH - COURT NO. 1

**Central Excise Appeal No. 21843 of 2016**

[Arising out of Order-in-Original No.  
BEL/EXCUS/000/COM/BKK/025/16-17 (CX) dated 29.09.2016  
passed by the Commissioner of Central Excise and Customs,  
Belgaum]

**M/s. Hare Krishna Metallica  
Pvt. Ltd.,**

T-11, 12 Jairam Complex, II Phase,  
3<sup>rd</sup> Floor, Nevgi Nagar, Mala  
Panaji, Goa - 403 001

**Appellant(s)**

**VERSUS**

**Commissioner of Customs  
Mangalore**

New Custom House, Panambur  
Mangalore – 575 010

**Respondent(s)**

**APPEARANCE:**

None appeared for the Appellant

Mr. Maneesh Akhoury, Asst. Commissioner (AR) for the Respondent

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)  
HON'BLE MR. PULLELA NAGESWARA RAO,  
MEMBER (TECHNICAL)**

**Final Order No. 21174 /2025**

DATE OF HEARING: 01.08.2025

DATE OF DECISION: 01.08.2025

**PER : D.M. MISRA**

This matter has been listed since 03.04.2024 and adjourned to 05.06.2024, 01.07.2024, 08.04.2025, 27.06.2025 and 01.08.2025. On all these occasions, none appeared nor any request for adjournment. Learned AR for the Revenue submits that further adjournment will not yield

any result. Consequently, the appeal is dismissed for non-prosecution.

(Order dictated and pronounced in Open Court)

**(D.M. MISRA)**  
**MEMBER (JUDICIAL)**

**(PULLELA NAGESWARA RAO)**  
**MEMBER (TECHNICAL)**

Iss/Gm